

Banaskantha have been identified for this purpose. These are backward districts and the Government has sanctioned Rs. 3 crore for them. Now it depends on the State Government how quickly it spends this amount. If more funds are asked for, we will provide more. He has raised a question about the industrial policy of Gujarat. The State Government's policy announced in 1990 is in consonance with the Central Policy. This policy is meant for balanced industrial development of all districts. Therefore, a target has been fixed to provide employment to 10 lakh people under the Eighth Five Year Plan.

SHRI CHANDUBHAI DESHMUKH: Mr. Speaker, Sir, I would like to know whether the Government intends to accelerate the rate of industrial growth in the tribal areas of Gujarat or not. Despite the fact that the subsidy is available on this ground industries are not being set up there. I would like to know whether Government wants to set up industries there or not.

MR. SPEAKER: The Government's policy is there to set up industries in tribal areas, is the Government trying to give any fillip to it or not?

SHRIMATI KRISHNA SAHI: Mr. Speaker, Sir, I cannot give a separate reply for this. It needs to be considered separately. This is a State subject. After the announcement of the new industrial policy this is the responsibility of the State Government to implement this policy.

MR. SPEAKER: All right. Give him this information afterwards.

SHRI HARISINH CHAVDA: I would like to know the action taken about for setting up of the growth centres in Banaskantha. At the same time I would like to submit that Banaskantha has been a backward district.

MR. SPEAKER: This is a matter concerning whole of India.

SHRI HAVISINH CHAVDA: The concept of growth centre is a creation of the Central Government. What steps the Government is

taking to achieve balanced growth?

SHRIMATI KRISHNA SAHI: If you want to know about the progress made in the districts, I will inform you after collecting the information from the State Government. (*Interruptions*)

[*English*]

MR. SPEAKER: Please understand that you are asking question about a small unit in some district. This Minister is not likely to have that information.

[*Translation*]

You are not putting question even though you understand it and at the same time you are not allowing others to put questions.

#### **Investment by KVIC**

\*684. SHRIMATI SHEELA GAUTAM:  
SHRI RAJESH KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) the amount invested by the Khadi and Village Industries Commission in various listed and recognised institutions in Maharashtra, Bihar, Gujarat, Uttar Pradesh and Tamil Nadu upto March 31, 1993;

(b) the number of institutions in Uttar Pradesh and Bihar which have been included under direct list of the Commission during the last three years; and

(c) the number of institutions to whom certificates have been issued in Uttar Pradesh and Bihar during the period?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M.

ARUNACHALAM): (a) to (c). A statement is laid on the table of the house.

invested in various listed recognised and directly aided institutions of KVIC in Maharashtra, Bihar, Gujarat, Uttar Pradesh and Tamil Nadu upto 31.3.93 will be known after the Annual Accounts for 1992-93 are finalised. However, the position as on 31.3.92 is as follo

### STATEMENT

(a) The position of respect of the amount

*Amount invested (Rs. in lakhs)*

<i>Name of the State</i>	<i>Khadi</i>	<i>Village Industries</i>	<i>Total</i>
Maharashtra	532.37	358.33	890.70
Bihar	2447.47	300.821	2748.29
Gujarat	3.46	36.91	40.37
Uttar Pradesh	6370.12	773.89	7144.01
Tamil Nadu	3583.22	1501.51	50.84.83

(b) The number of institutions in Uttar Pradesh and Bihar which have been taken on the direct list of KVIC during the last three years is as follows:

<i>Name of the State</i>	<i>Upto 1989-90</i>	<i>Upto 1990-91</i>	<i>Upto 1991-92</i>
Uttar Pradesh	159	407	569
Bihar	56	56	61

(c) As on 31.3.92, the number of institutions in Bihar and Uttar Pradesh which were granted khadi certificates are 123 and 711 respectively.

clarify it. Secondly, please state the number of recognised institutions of Uttar Pradesh involved in it? Has the Government curtailed the list of Cottage Industries.

[*Translation*]

[*English*]

SHRIMATISHEELA GAUTAM: Gandhi's vision of development of Khadi and village industries for the development of the country seems to be getting shattered due to nepotism. I would like to know whether according to the information of the Comptroller and Auditor General of India some Organisations have misused funds to the tune of Rs. 41.55 crore on the pretext of promotion of Khadi and village industries? Please

SHRIM. ARUNACHALAM: In part 'B' of the main question I have replied as to how many institutions have been registered in the past three years in U.P. We have come to know that a lot of institutions have been registered. We are going to give instructions to the Commission not to register further institutions.

[*Translation*]

SHRIMATI SHEELA GAUTAM: The way reply given is not satisfactory.

MR. SPEAKER: A written reply has been given. You must have read that.

SHRIMATI SHELLA GAUTAM: It does not contain the requisite information.

[*English*]

MR. SPEAKER: Please do not waste time on this; ask the second supplementary.

[*Translation*]

SHRIMATI SHEELA GAUTAM: Colour Televisions are being manufactured in the cottage industry sector through khadi and Village Industries Commission in collaboration with KELTRON and UPTRON. This programme should be funded. At the same time the tenure of the Chairman is going to expire on 8 May. I would like to know whether the Government is going to give him any further extension of service?

[*English*]

MR. SPEAKER: The last part of the question is not allowed. You may reply about the T. V.

SHRIM. ARUNACHALAM: Sir, I would like to say that if TVs are manufactured in the rural areas, we are giving assistance from KVIC. After the amendment of the Act in 1987, we have included modern industries also.

[*Translation*]

SHRI RAJESH KUMAR: I would not like to go into the reply that was given by the hon. Minister. There is a certificate committee in Khadi Commission which issues certificates. The Certificate Committee sanctioned loans to many fake organisations without issuing any certificate. There is a lot of bungling in it. The

Government institutions have been looted. But the rule is that an institutions have been looted. But the rule is that an institution cannot be granted loan without certificate from the Certificate Committee. I would like to know, through you, whether the Government proposes to conduct any enquiry into the affairs of institutions which have been given loans. Secondly, the daily stock of Khadi and village industries is worth Rs. 15-20 crores. Even the stock registers are not maintained by the Commission. I would like to know whether the Government proposes to maintain stock-registers in the organisation in order to check bunglings on this account. If so, by when it will be done.

[*English*]

SHRI M. ARUNACHALAM: Sir, the hon. Member is correct in saying that the certified institutions alone can be given KVTC aid. If there is any specific complaint from the hon. Member, I welcome it. I will take appropriate action on the complaint.

SHRI HARISH NARAYAN PRABHU ZANTYE: Mr. Speaker, Sir, the working of the Khadi and Village Industries Commission is not very satisfactory. I know that no evaluation has been done by the Government.

I want to know whether the Government has appointed any Expert Committee to review the performance of the Khadi and Village Industries Commission's programme and suggest comprehensive changes in the policy.

SHRI M. ARUNACHALAM: Sir, in March, 1993, there was a Convention of Khadi workers in Delhi. The hon. Prime Minister had attended and addressed the Meeting. There, the people had raised certain issues, The Prime Minister was pleased to announce that a High-Powered Committee under this Chairmanship will be constituted to look into the grievances. It is likely to be announced soon. Any suggestion from the hon. Members from any side of the House is welcome.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I hold that Khadi-gramodyog is the largest institution that can help provide rural employment and also to promote these industries. It was started by Gandhiji, but its objectives have not been fulfilled. I have to submit with great sorrow that at present there are 5 lakhs 76 thousand 916 villages in the country and according to the guidelines of the Planning Commission even if one person from each village is provided ten thousand rupees then the Government would require Rs. 57,600 crores. However, last year this budget was only Rs. 900 crore and this year only Rs. 1100 crore. In this context, I would like to know from the Government as to what were the main features of the Report of the Review Committee which was constituted in 1985 and which submitted its report in 1987. I would also like to know the action taken thereon.

[*English*]

SHRIM. ARUNACHALAM: Sir, Ramkrishna Ayyar Committee had submitted its Report. And on the recommendation of the Committee, the Act had been amended. As far as employment is concerned so far, the KVIC has reached to 2.1 lakh villages. Our aim to reach the remaining villages by the end of this century.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, Members of the House are curious to know the recommendations of that Committee. It is such a big question. The Review Committee Submitted its report in 1987. Since then 6 years have elapsed and the Government has not declared even the main points of the report of the Committee and has also not made clear the action taken thereon. You should tell us at least a few points of the report.

MR. SPEAKER: Not all, but say one or two points of the reports of the Committee.

SHRI M. ARUNACHALAM: The Report of the Committee had already been placed. On their recommendation only, The KVIC Act had been amended. They had recommended some other things also viz. establishing a marketing corporation. They are all under consideration.

SHRI G. DEVARAYA NAIK: We are happy that the Government is spending a huge amount on this programme but at the same time, the Government is not very keen, whether the funds had been released properly or not. Some vested interests in KVIC are swallowing money in the name of Gandhi and Khadi. I want to know whether the Government is reviewing all these points. I also want to know whether there is any proposal before the Government to review all the previous events as to what had happened in the KVIC.

Is there any proposal before the Government for proper utilisation of the Fund through the Khadi Commission?

SHRI M. ARUNACHALAM: As far as the establishment of the Review Committee is concerned, I have already replied. The Prime Minister is reviewing it.

[*Translation*]

SHRI RAM NAIK: Mr. Speaker, Sir, Part the number of new institutions registered. It shows that in Uttar Pradesh there were 159 institutions during 1989-90 and during 1990-91 this number was 407. It means that there was an increase of 248 institutions in one year and in the following year there was an increase of 162 institutions. The number of new institutions registered in Bihar during the past three years has been only five. Mr. Speaker, Sir, generally, registration of new institutions is made through the State Khadi Board and the disputed areas are registered through Direct List. The number 569 is very high. I had complained in this regard that there is much corruption and last month when this issue was raised, the hon. Prime Minister had informed that an enquiry into it was conducted the report of that inquiry was received only

yesterday. Now I would like to know whether my complaint regarding corruption being practiced in the registration of direct institutions has been found true as per the inquiry report or not? If so, I would like to know the action being contemplated by the Government in this regard.

**SHRI M. ARUNACHALAM:** The hon. Member has levelled certain allegations against KVIC. As I said on an earlier occasion, the additional security has gone into it. He has submitted his report. He has said that the production capacity of the three Dhradun units was in doubt. It is also not beyond doubtful whether that the Dehradun units manufactured the blankets in their own premises making use of either raw-wool procured by them or raw-yarn procured from their permissible units. Prima facie, there seems to be collusion between the advisor Shri Sharma and the office-bearers and officials of the KVIC in farming out orders for barrack blankets on the three Dhradun units in preference to other units. He has also suggested that there is need for further detailed investigation.

Was have instructed the KVIC to submit their comments within seven days. We have also instructed that KVIC be asked to take stringent action and immediately report to the Government purchase will be given which has resulted in such malpractice.

The Government has no intention to shelter any guilty person (*Interruptions*)

**MR. SPEAKER:** He has replied to your question

(*Interruptions*)

**SHRIM. ARUNACHALAM:** I have said that we have given instructions not register any institution.

#### **Sickness in Small scale Industrial Sector**

685. **SHRI SYED SHAHABUDDIN:** Will

the PRIME MINISTER be pleased to refer to the reply given on March 24, 1993 to Starred Question No. 417 and state:

(a) whether the Government propose to undertake a census of small scale industrial units with 1992-93 as the reference year;

(b) whether the incident of sickness in the small scale industrial sector has increased during the last three years;

(c) the number of sick units assisted from the National Enquiry Fund since its inception and the total outlay involved therein;

(d) the number of such units assisted out of the centrally sponsored Margin Money Scheme with the total outlay thereon upto 1992-93; and

(e) the time by which RBI is expected to issue guidelines to banks for the rehabilitation of such units?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM):** (a) to (e). A statement is laid on the Table of the House.

#### **STATEMENT**

(a) No, Sir.

(b) No, Sir. A comparison of data on sick units with number of registered SSI units for the years 1990 and 1991 (latest available) does not reveal an increase in the incidence of sickness.

(c) According to Small Industries Development Bank of India (SIDBI), no separate data regarding assistance to sick units under national enquiry fund is readily available. The assistance sanctioned and disbursed by SIDBI under N.E.F. to S.S.I. units (including sick SSI units) during April, 1990 to March 1993 (i.e. the period of existence of SIDBI) is as follows: